

National Company Law Tribunal

Allahabad Bench

CP NO. 35/ALD/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 21.11.2017

NAME OF THE COMPANY: Ultratech Cement Ltd vs Modi Industries Ltd

SECTION OF THE COMPANIES ACT/I & B CODE: 272 of the Companies Act of 2013

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	Anubhav Chandra	Advocate	Petitioner	Anubhav Chandra
2.	RAHUL CHAUDHARY, ADV. SALIL SETH, ADV.	ADV. ADV.	} RESP. No. 1	Rahul
3)	SUJEET KUMAR	Adv		Res. 3 & 4.

CP NO.35/ALD/2017

Sh. Anubhav Chandra, Advocate for the petitioner. Sh. Rahul Chaudhary alongwith Sh. Salil Seth, Advocates for the respondent company.

As the petitioner has proposed to withdraw the present application, but a formal memo in this respect is not filed till date, due to proper authority/power of attorney of the company in favour of the officer concern to instruct its counsel for making withdrawal of the present case.

The counsel for the corporate debtor company object to grant of further adjournment and press for dismissal of the present petition as being not maintainable.

Having heard the counsel for the parties, we feel that one more opportunity to be given to the petitioner for filing formal withdrawal application, failing which the Court may pass an appropriate order in the case as per its merit.

The matter be listed on 5th December, 2017.

Dated:21.11.2017

Typed by:
Kavya Prakash Srivastava
(Stenographer)

H.P. Chaturvedi,
Member (Judicial)